

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 233 of 2020

**Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.10.2020**

Name of the Company:

TCI Express Ltd
V/s
Infibeam Logistics Pvt Ltd

Section:

9 Insolvency and Bankruptcy Code, 2016

ORDER

No one appeared for the Operational Creditor.

Learned Counsel Mr. Aditya Pandya appeared for the Corporate Debtor.

Learned Counsel Mr. Monaal Davawala appeared for the Corporate Debtor.

Learned Counsel for the Corporate Debtor undertakes to file Vakalatnama. It is to be filed within 7 days alongwith Board Resolution. Corporate Debtor is directed to file reply within 7 days without fail by serving a copy to the Operational Creditor and Operational Creditor may file rejoinder (not more than three pages) within 7 days

Matter to appear for further consideration on 04.01.2021.

**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 19th day of October, 2020

**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**